

NATIONAL COMPANY LAW TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.P NO. (IB)109(PB)/2017  
CA NO.

CORAM:


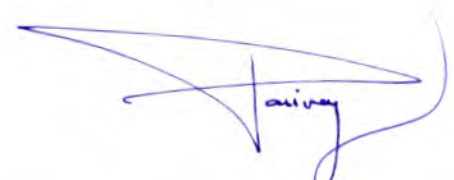
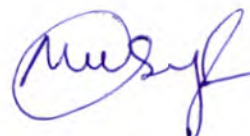

PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

Ms. Deepa Krishan  
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.05.2017

NAME OF THE COMPANY: Tata Capital Financial Ltd.  
Vs  
Svogl Oil Gas and Energy Ltd.

SECTION OF THE COMPANIES ACT: U/s. 7 (IBC)

S.NO	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
①	RAKTI Khandelwal,	Advocate	Financial Creditor	
②	MS. SIKRAN BARR,	ADVOCATE		
③	MR. PARINAYI VASANDANI,	ADVOCATE		
④	MS. MEDHANI SINGH,	ADVOCATE	FINANCIAL CREDITOR	
⑤	Tarun Gupta (A.R of Financial Creditor)			
⑥	Mr. SOMESH DHAWAN,	ADVOCATE - CORPORATE DEBTOR		
⑦	Mr. E. S. Rao - Head - Legal -	Corporate Debtor.		

AM

SW

Contd... 2/-

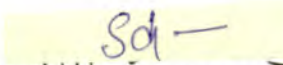
**ORDER**

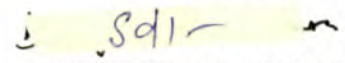
Learned Counsel for the Respondent at the outset has placed on record a list of 10 Petitions for winding up pending before the Hon'ble Delhi High Court, which are posted for hearing on 18.07.2017. All those Petitions are directed against the Respondent Company. The details of winding up Petitions are as under:

Sl. No.	CASE NO.	COURT	PETITIONER	STATUS	NDOH
1.	Co. Pet. 446/2013	Delhi High Court	Citicorp International Ltd.	Hearing	18.07.2017
2.	Co. Pet. 401/2014	Delhi High Court	E2E Supply Chain Solutions Ltd.	Hearing	18.07.2017
3.	Co. Pet. 346/2014	Delhi High Court	Olympics Oil Industries Ltd.	Hearing	18.07.2017
4.	Co. Pet. 428/2014	Delhi High Court	Comet Overseas Pvt. Ltd.	Hearing	18.07.2017
5.	Co. Pet. 466/2013	Delhi High Court	Shiva Caterers	Hearing	18.07.2017
6.	Co. Pet. 375/2016	Delhi High Court	Namakkal Transport Carries (P) Limited	Hearing	18.07.2017
7.	Co. Pet.523/2013	Delhi High Court	Kuhne+Nagel Pvt. Ltd.	Hearing	18.07.2017
8.	Co. Pet. 354/2014	Delhi High Court	Credence Logistics Ltd.	Hearing	18.07.2017
9.	Co. Pet. 3/2015	Delhi High Court	GS Caltex India Pvt. Ltd.	Hearing	18.07.2017
10.	Co. Pet. 90/2016	Delhi High Court	SBI Capital Markets Ltd.	Hearing	18.07.2017

Learned Counsel for the Petitioner requests for some time to address arguments on the issue as to whether one process either of winding up or Insolvency/Bankruptcy is preferable or there is a possibility of simultaneous proceedings by allowing the continuation of winding up and the insolvency.

To come up for the aforesaid purpose on 7<sup>th</sup> July, 2017.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**